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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No. 2031/92

Date of decision: 9.7.93.

Shri Mangtu Ram

...

Petitioner

vs.

Union of India through
Secretary.

Ministry of Communications
Department of Posts
New Delhi & ors.

...

Respondents

CORAM:

THE HON'BLE MR.JUSTICE S.K.DHAON.VICE CHAIRMAN(J)
THE HON'BLE MR.B.N.DHOUNDIYAL.MEMBER(A)

For the Petitioner ... Sh. Sant Lal. Counsel.

For the Respondents ... Sh. N. S. Mehta. Counsel.

JUDGEMENT(ORAL)

(BY HON'BLE MR.JUSTICE S.K.DHAON.VICE CHAIRMAN)

The principal relief claimed is that the respondents be directed to pay to the petitioner, interest on the delayed payment of GPF.

2. The admitted facts are these. On 30.4.1977, the petitioner retired from service. He was paid the Provident Fund amount of Rs.3290/- in December, 1992. However, he was paid interest for the six months from the date of his retirement. His case is that he should have been paid interest till the date of the actual payment of the arrears of General Provident Fund which were paid in December, 1992.

3. We have examined the matter and we are satisfied that the petitioner was entitled to be paid interest till the date he was paid a sum of Rs.3290 towards General Provident Fund. We accordingly, direct the respondents to pay interest to the petitioner till the aforesaid date at the rate of 12% per annum. The interest shall be computed after taking

into consideration the amount already paid to the petitioner towards interest. The payment shall be made as expeditiously as possible but not beyond the period of 4 months from the date of production of a copy this order by the petitioner.

4. With these directions, this OA is disposed of finally. There shall be no order as to costs.

b.n.dhundiyal
(B.N.DHOUNDIYAL)
MEMBER(A)

Sun
(S.K.DHAON)
VICE CHAIRMAN(J)

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